IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-201(PB)/2017

IN THE MATTER OF:

State Bank of India	....	Applicant/petitioner
Vs.		
Bhushan Steel Limited	....	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.08.2017

Coram:
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Financial Creditor	:	Mr. Vaijayant Paliwal, Advocate
For the Respondent	:	Mrs. Ranjana Roy Gawai, Advocate Mrs. Vasudha Sen, Advocate
For IRP	:	Mr. A. Robin Frey, Advocate

ORDER

The Report of the Interim Resolution Professional, Mr. Vijay Kumar Iyer, has been filed in compliance of Regulation 13(2)(d) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 and the same is taken on record.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

28.08.2017
V. Sethi